

Rajya Sabha Unstarred Question No. 54 on 15th July, 1991.

Delhi — One (BPC) U.P. —

Two (HPC/BPC)

New tourism plans

942. SHRI R. T. GOPALAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state: .

(a) whether the Central Government have drawn up any new tourism plans for the current year; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAV RAO SCINDIA): (a) and (b) The Ministry of Tourism has prepared its Annual Plan for the year 1991-92 which include schemes for strengthening of tourism infrastructure marketing and publicity, manpower and institutional development etc.

Royalty on coal

943. SHRI R. T. GOPALAN: Will the Minister of COAL be pleased to state:

(a) the estimated production of coal during 1990-91, State-wise;

(b) the rate of royalty in force during the year and when it was last revised; and

(0 -Group I Coals:

(a) Coking Coal ' ' .

Steel Grade I Seven rupees per tonne.

Steel Grade II .

Washery Grade I .

(b) Hand picked coal produced in Assam, Arunachal Pradesh, J Seven rupees per tonne. Meghalaya and Nagaland.

(ii) *Group II Coals*

(c) the actual amount paid to Tamil Nadu on account of royalty during the last three years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) State-wise production of coal during 1990-91 is given as under :—

(Fig. in million tonnes)

(Provisional)

Name of the State	Coal Production
1. Andhra Pradesh	17.708
2. Assam	0.678
3. J & K .	0.015
4. Madhya Pradesh	65.361
5. Maharashtra .	16.848
6. Orissa	16.212
7. Uttar Pradesh	10.320
8. Bihar	67.488
9. West Bengal •	17.002
TOTAL (An, INDIA)* .	211.632

*Does not include production in unorganised mines in Meghalaya.

(b) The rates of royalty on coal were last revised on the 12th February, 1981. The rates of royalty in force during the year are as under:-

- (a) Coking Coal Washery Grade II
Coking Coal Washery Grade III
- (b) Semi-coking coal Grade I
Semi-coking Coal Grade II
- (c) Non-coking coal Grade A j
Non-coking coal Grade B
- (d) Ungraded R.O.M. Coal produced in Assam,
Aruna-
chal Pradesh, Meghalaya and Nagaland
- (iii) *Group III Coals:* j
- (a) Coking Coal Washery Grade IV
(b) Non-coking Coal Grade C
- (iv) *Group IV Coals:*
Non-coking coal Grade IV
Non-coking coal Grade E
- (v) *Group V Coals:* \\\
- Non-coking Coal
Grade F Non-coking
Coal Grade
- (vi) *Group VI Coals:*
Coal produced in Andhra Pradesh (Singareni
Collieries Company Ltd.)

Six rupees and fifty paise per r
tonne.

Five rupees & fifty paise per per
tonne.

> Fourrupees and thirty paise per J
tonne.

y Two rupees and fifty paise per J
tonne.

V Five rupees per tonne.

(c) Levy of royalty on Lignite was notified for the first time with effect from 27-6-90. The rate of royalty has been stipulated as Rs. 2.50 per tonne as applicable to non-coking coal Grade 'F' and 'G' under Group V Coals. The royalty paid by Neyveli Lignite Corporation during the last three years was as under:-

1988-89...	Nil
1989-90...	Nil
1990-91	*Rs. 226
Lakhs	(from 23-6-90 to 31-3-91)

♦This amount includes Rs. 2.63 lakhs relating to quantity of lignite produced in March, 1991 and actually paid in April, 1991.

Grounding of Westland helicopters

944. SHRI KRISHAN LAL SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the fleet of Westland helicopters was grounded a number of times during the past years;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is also a fact that grounding of these helicopters is linked with the report of a sub-committee of the Ministry which concluded that it would be highly uneconomical to operate the Westland helicopters on commercial basis; and

(d) if so, the remedial measures taken in the matter?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Following an accident at Juhu, Bombay, the fleet was first grounded on December 21, 1989. It was reinduc-ted in September, 1990 after the Hussainy Committee submitted its report. The fleet was grounded again on 9th February, 1991 in the light ofthe report of the sub-committee appointed by the Director General of Civil Aviation.

(c) Yes, Sir.